

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(17)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/363/ (IB)/2017
NAME OF THE PETITIONER(S) : ALLWIN CARGO SERVICE
NAME OF THE RESPONDENT(S) : SRI PADMABALAJI STEELS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel for the petitioner present. Counsel for the respondent also present. Counsel for the petitioner has proposed the name of the IRP and made compliance with the provisions of Section 9 (3) (a) and (b) of the I&B Code, 2016. Counsel for the Respondent submitted that the outstanding debt amount is only Rs.62,171/- and they are ready to pay the same. However, the Counsel for the Petitioner submitted that the total outstanding debt amount is Rs.31,85,964/-. At this stage, the Counsel for the Respondent is seeking more time to confirm the amount of outstanding debt. In the meantime, the Counsel for the Respondent is directed to file reply within one week by providing a copy to the other side. The matter is posted for arguments. Put up on 31.7.2017 at 10.30.A.M.

S. Vijayaraghavan

(S. Vijayaraghavan)
Member (Technical)

(Ch. Md. Sharief Tariq)
(Ch. Md. Sharief Tariq)
Member (Judicial)